

[Shri Priya Gupta]

Board has accepted that from 10 P.M. to 6 A.M. is night.

The second question is, who are eligible for it. According to the railway, whosoever is on duty for 8 hours are eligible and within that 8 hours, he must have a certain quantum of work load to make him eligible for night duty allowance. 12 hours duty men have been deprived of it. May I ask whether government will allow an employee on night duty to lie down or have a wink of sleep during the time he is on night duty, when he has no particular work to do for the moment? If that is not allowed, why should not night duty allowance be paid to him?

Thirdly, regarding the payment of night duty allowance, for 6 months or even for 1 or 2 years, the prescribed night duty allowance is not paid even for the very small number of categories who have been sanctioned night duty allowance.

I submit there should be a uniform rate of night duty allowance to be paid to all staff on night duty irrespective of classification of work.

Mr. Deputy-Speaker: He can continue after the Home Minister's statement.

16.58 hrs.

STATEMENT RE. REORGANISATION OF PUNJAB ON LINGUISTIC BASIS

The Minister of Home Affairs (Shri Nanda): Sir, the Committee of Members of Parliament, headed by the Hon'ble Speaker, has made its report which was laid on the Table of the House on 18th March, 1966.

The Committee has come to the conclusion that it would be in the larger interests of the people of Punjab and of the country as a whole, that the present State of Punjab be re-organised

ed on a linguistic basis and has recommended that:

- (a) the Punjabi Region should from a unilingual Punjabi State;
- (b) the hill areas of Punjab included in the Hindi Region, which are contiguous to Himachal Pradesh and have linguistic and cultural affinity with that territory, should be merged with Himachal Pradesh; and
- (c) that the remaining areas should be formed as a separate unit which may be called the Hariyana State.

The Government have given careful thought to these recommendations. They have decided to accept, in principle, that the present State of Punjab be reorganised on a linguistic basis.

The Committee further recommended that in case there were any boundary adjustments to be made, a Committee of experts be set up immediately to suggest the necessary adjustments. Government accept, in principle, that the boundaries may be determined with the help of experts. They intend to take early steps to give effect to the decision to reorganise the State of Punjab on the lines mentioned in the preceding paragraphs.

Before announcing these decisions, Government took into full and careful consideration representations made to them by various interests including those who were opposed to the reorganisation of the Punjab on the lines proposed. In the course of the long meetings held with some of them, misunderstandings and misgivings regarding the reorganisation that was under consideration were largely removed. The Government have made it clear to them:

- (i) that the proposed reorganisation of Punjab will follow the

linguistic basis, without any communal or religious factors being allowed to come into consideration.

(ii) such common links between the units resulting from the proposed reorganisation as are found feasible will be provided in consultation with the concerned interests;

(iii) the legitimate rights and interests of the minorities, linguistic and others, will naturally be fully safeguarded in the units.

17 hrs.

Government trust and hope that the leaders and people of Punjab, representing all shades of opinion, will lend their constructive co-operation to Government in the maintenance of peaceful conditions, unity and amity between all sections of the people, and above all in the creation of appropriate conditions for the smooth and early implementation of the decisions relating to the reorganisation of Punjab.

Sir, I would like to take this opportunity, once again, on behalf of the Government and, if I may, on behalf of this House, to express our profound sympathies for the families of those who have lost their lives in the recent disturbances.

May I also add, Sir, that Government welcome the decision of Shri Yagna Dutt Sharma, announced a little while ago, to break his fast.

Some hon. Members rose—

Mr. Deputy-Speaker: Please read rule 372.

Shri Surendranath Dwivedy (Kendrapara): We want to have some clarification on the statement.

Mr. Deputy-Speaker: If I allow one, I will have to allow several.

Shri Surendranath Dwivedy: That is always done.

Mr. Deputy-Speaker: Please read Rule No. 372.

Shri Surendranath Dwivedy: The rules are there, but we are following a convention here. We want to seek some clarification.

Mr. Deputy-Speaker: All right, if you want clarification, I will allow two or three.

Shri P. K. Deo (Kalahandi): Sir, the hon. Minister...

Shri Harish Chandra Mathur (Jalore): Sir, when you say "two or three" you will have to say who are those chosen two or three. If you once permit, you will have to permit all those who want to seek clarification. Let that be absolutely clear to you. There is no question of any drawing of the line.

Shri P. K. Deo: Sir, you have already called me.

Mr. Deputy-Speaker: Rule 372 is very clear on this point.

श्री मधु लिखये (मुंगेर): इस नियम के बावजूद यह परिपाटी रही है कि आप सभी विरोधी दल के नेताओं को बुलाते हैं।

Shri Surendranath Dwivedy: It is always at the discretion of the Chair.

Mr. Deputy-Speaker: Rule 372 reads like this:

"A statement may be made by a Minister on a matter of public importance with the consent of the Speaker but no question shall be asked at the time the statement is made."

Shri Hem Barua (Gauhati): That has been violated so many times.

Shri Nanda: Sir, it is not merely the technical protection of the rule that I seek, but I also seek protection, because at this juncture, the Cabinet having just considered this and speedily taken a certain decision, I

[Shri Nanda]

would not be in a position to answer any questions about other aspects which have yet to be considered in detail.

Shri Surendranath Dwivedy: Sir, a very important point remains.

Shri P. K. Deo: Sir, you called me and I was on my legs. (Interruptions).

Mr. Deputy-Speaker: Order, order. One at a time.

Shri Surendranath Dwivedy: He has made the statement that on the basis of the recommendations of the Parliamentary Committee they have come to the conclusion that they accept the recommendation so far as the principle of the division of Punjab is concerned. But he is silent on two of the other specific recommendations. One is whether the Government . . .

Mr. Deputy-Speaker: We are not concerned with that now.

Shri Surendranath Dwivedy: One is about Haryana Prant and the other pahari areas which were recommended by the Committee to be attached to Himachal Pradesh, whether that has been agreed to and also Haryana Prant would be constituted.

Mr. Deputy-Speaker: He has said that.

Shri Surendranath Dwivedy: He has not said that. Let him say whether he has said that. He has not said that. He only said that a Boundary Commission would be appointed. I repeat that it has not been categorically stated in the Minister's statement. Secondly, we want to know whether this expert commission would be asked to report sufficiently before the general elections so that the three States could participate in the general elections as new administrative units.

Mr. Deputy-Speaker: I would again appeal to the House not to ask questions. They may take any other opportunity, but not at this stage. I am very sorry . . . (Interruption).

Shri P. K. Deo: You called me, I was on my legs and you made me sit down . . . (Interruption).

Mr. Deputy-Speaker: I am very sorry; I cannot allow any questions . . . (Interruption). If I allow one, I will have to allow all. I am very sorry . . . (Interruption). I refuse to allow any questions now.

Shri Surendranath Dwivedy: Let him clarify this . . . (Interruption).

Mr. Deputy-Speaker: If I allow one, I will have to allow all . . . (Interruption). Every party wants some clarification and there will be no limit . . . (Interruption). I am very sorry; I am not allowing any questions.

Shri Surendranath Dwivedy: Let him give an answer to this . . . (Interruption).

Mr. Deputy-Speaker: Order, order. You may take other opportunities to raise this point, not now.

Shri Surendranath Dwivedy: I put the question with your permission and he should reply to it. It is on record.

Mr. Deputy-Speaker: Shri Priya Gupta may continue his speech.

Shri Surendranath Dwivedy: It is very unfair. I have put the question. If you had not permitted me to put the question, it was another matter. Having put the question, I must get an answer. This is very funny.

Mr. Deputy-Speaker: I am very sorry. The rule is very clear. I cannot allow . . . (Interruption). Shri Priya Gupta will continue his speech . . . (Interruption). I am very sorry . . . (Interruption).

Shri H. N. Mukerjee (Calcutta Central): He has asked a question; the question is on record. It will be reported to the country. . . . (Interruption).

Mr. Deputy-Speaker: I did not allow any question. He himself got up and went on putting the question . . . (Interruption).

Shri Surendranath Dwivedy: No.

Mr. Deputy-Speaker: I did not call him . . . (Interruption).

Shri Surendranath Dwivedy: What are you sorry for then . . . (Interruption)?

Shri Hem Barua: May I submit about the rule that the rule is there but that rule has been violated on so many occasions by the Chair and even now you violated the rule when you asked Shri Dwivedy to speak.

Mr. Deputy-Speaker: The rule is very clear. All of us must observe the rule . . . (Interruption). I cannot allow any questions now. Shri Priya Gupta will continue his speech . . . (Interruption).

Shri H. N. Mukerjee: Why did you permit him to ask the question? That has gone on the record. It will be reported in the papers.

Mr. Deputy-Speaker: I did not permit him. He got up and went on . . . (Interruption).

Shri Surendranath Dwivedy: No, that is not correct.

Shri H. N. Mukerjee: That is most unfair . . . (Interruption). That is a reflection on yourself . . . (Interruption).

Mr. Deputy-Speaker: I might have committed a mistake, but I own it. I am not going to allow any question.

Shri Surendranath Dwivedy: It may be a mistake but it is on record.

Shri H. N. Mukerjee: Are you to tell us . . . (Interruption).

An. hon. Member: An impression will go to the country that the Chair disallowed the question . . . (Interruption).

Shri H. N. Mukerjee: You talk about the present impression in the country. The country will learn tomorrow that this question was asked. I had an idea that he would give an answer . . . (Interruption).

Mr. Deputy-Speaker: I did not permit him. I am very sorry . . . (Interruption).

Shri Hari Vishnu Kamath (Hoshangabad): May I submit that only last week when the Speaker was in the Chair, Sardar Swaran Singh made a statement on Rhodesia on his own, *suo motu*, and we all put questions to him . . . (Interruption).

Mr. Deputy-Speaker: That may be so. Rule 372 is quite clear. I am not allowing any question . . . (Interruption). Shri Priya Gupta will go on with his speech . . . (Interruption).

श्री मधु लिखये : नियम के होते हुए भी यहाँ पर-परा चल पड़ी है कि प्रश्न पूछने दिये जाये ।

Shri Surendranath Dwivedy: On a statement made by the Prime Minister or any minister questions are being asked. It is being followed in the House, not only today but all these years.

Mr. Deputy-Speaker: On this question I am not going to allow any question . . . (Interruption).

Shri Surendranath Dwivedy: On this question you have permitted one question . . . (Interruption).

Mr. Deputy-Speaker: No. I am very sorry . . . (Interruption).

Shri Surendranath Dwivedy: If this is the manner to conduct the proceedings of the House, we have no faith . . . (Interruption).

Mr. Deputy-Speaker: You may do anything. You may move a motion to remove me from my office. I have no objection, but I am not allowing any question.

Shri Surendranath Dwivedy: You know fully well that the Opposition is not in a position to remove you; so, do not say that.

Mr. Deputy-Speaker: You may take other opportunities.

Shri Surendranath Dwivedy: Having permitted me to put a question

Mr. Deputy-Speaker: I did not permit.

Shri Surendranath Dwivedy: I do not think anybody will have any faith . . . (Interruption). You permitted . . . (Interruption).

Mr. Deputy-Speaker: Order, order.

Shri Hem Barua: I walk out . . . (Interruption).

Shri H. N. Mukerjee: You say, you did not permit him. It is a long question that he asked and you did permit him to clarify. It is on the record.

Mr. Deputy-Speaker: I did not call him.

Shri Surendranath Dwivedy: You called me.

Mr. Deputy-Speaker: I am very sorry.

Shri Surendranath Dwivedy: If the Chair changed its mind like this, there is no use sitting in this House. Let us, as a protest, walk out . . . (Interruption).

Mr. Deputy-Speaker: I am very sorry. I am not allowing any question . . . (Interruption).

Shri H. N. Mukerjee: Why did you allow it . . . (Interruption)?

Shri Hari Vishnu Kamath: It is most objectionable . . . (Interruption).

श्री मधु सिन्घे : आप इजाजत नहीं देंगे तो मदन त्याग करना पड़ेगा और कोई चारा नहीं है ।

Shri Surendranath Dwivedy: You remove him from the Chair . . . (Interruption). If the Chair behaves like this, what is . . . (Interruption).

I walk out as a protest.

Mr. Deputy-Speaker: Shri Priya Gupta may continue his speech . . . (Interruptions).

श्री रामसेवक यादव (बाराबंकी) : उपाध्यक्ष महोदय, पिछले अठारह साल में सरकार ने इस मामले को बिगाड़ा है और इस सम्बन्धमें इसकी कोई नीति नहीं रही है । (व्यवधान) ।

उपाध्यक्ष महोदय : आइंग, आइंग ।

श्री रामसेवक यादव : अब सरकार ने इस बारे में में एक फ़ैसला किया है, जो कि नया और महत्वपूर्ण फ़ैसला है । सरकार ने अब इस फ़ैसले को इस सदन में रखा है । (व्यवधान) ।

उपाध्यक्ष महोदय : आइंग, आइंग ।

श्री रामसेवक यादव : इससे पहले भी इस सदन में हमेशा यह परिपाटी रही है कि ब भी सरकार की ओर से कोई बयान दिया जाता है, तो उस के बारे में सवाल और सफाई पूछने का मौका दिया जाता है । आप उस पर परा को तोड़ रहे हैं और सदस्यों को सफाई मांगने का मौका नहीं दे रहे हैं । मैं बताना चाहता हूँ कि परम्पराओं का महत्व क़त्ब से ज्यादा होता है । (व्यवधान) ।

Shri Surendranath Dwivedy and some other Members then left the House.

Mr. Deputy-Speaker: Order, order. If they want to go out, let them go out. I am not allowing any question. All these things will not be recorded . . . (Interruptions)**.

Shri Priya Gupta may continue his speech.

Shri Priya Gupta (Katihar): You said, "You may pleased continue on the next day."

Mr. Deputy-Speaker: I never said that. I said that you may continue your speech after the Home Minister's statement. Are you continuing your speech or not?

Shri Priya Gupta: I do not want to continue my speech as a protest, as you have insulted our leaders by not compelling the Home Minister to reply the question, and you have gone back from what you had allowed.

Shri Priya Gupta then left the House.

श्री शिव नारायण (बांस) : उपाध्यक्ष महोदय, मेरा पायंट आफ बाइर है। आपने श्री एम० एन० द्विवेदी को क्वेश्चन पूछने के लिए परमिट नहीं किया। इन अवस्था में मैं उन्हें जहाँ कुछ कहा, वह सब कुछ एकसपॉज ही जाना चाहिए।

Mr. Deputy-Speaker: Shri Maniyangadan.

Shri Sheo Narain: May I know your ruling, Sir?

Mr. Deputy-Speaker: Whatever I said will not be recorded, that will not go into the record.

17.13 hrs.

DEMANDS FOR GRANTS (RAILWAYS, 1966-67, AND DEMANDS FOR SUPPLEMENTARY GRANTS (RAILWAYS), 1966—contd.

Shri Maniyangadan (Kottayam): Mr. Deputy Speaker, Sir, I have been listening to the speech made by the Railway Minister. The Railway Minister in his Budget Speech referred to the policy adopted by the Railway Ministry in the construction of new lines. He said:

"New line construction in the Third Plan has been mainly to

meet the requirements of industrial, mineral and major port developments on a large scale or to secure the objectives of Defence."

I have no quarrel with the policy that was being adopted. Knowing very well the limitation of the resources, I have to request him not to confine himself absolutely to this. For the growth of industry in any part of the country, transport is an essential ingredient. In that respect if the construction of the new railway lines is confined to the existing industrial areas only, the other regions will remain as backward as they are. The industrially backward areas have also to be opened up by transport facilities like the railways.

Mr. Warior was referring to this matter and I fully agree with him. When the question of industries is thought of in the States like Kerala, the main objection is the lack of transport facilities. The policy now adopted in the Third Plan by the Railway Ministry is to open up new lines only in industrial areas. Of course, there are Defence requirements and other things and I have no objection to that. What I submit is that this point of view must be accepted by the Ministry and backward areas must be opened up by the Railways. I have in mind mainly the State of Kerala.

The total length of railway lines in our State has remained stationary for a number of years; it is 888 kilometres. No investment on construction of new line has been made in that State during the Second or Third Plan periods. The mileage per lakh of population is 3.4 or one-third of the all-India figure which is 9.5 miles per lakh of population.

Kerala is an industrially backward area and the reason is lack of transport facilities. The Minister, Dr. Ram Subhag Singh, very well knows the area and I hope he will take these factors into consideration, I am grateful to him: he recently